

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 505 OF 2018 IN**  
**DFR NO. 1460 OF 2018**

**Dated: 17<sup>th</sup> May, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**Salasar Green Energy Private Limited (A Project Company .... Appellant(s)**  
**formed by M/s N.P. Agro (India) Industries Limited)**

**Versus**

**Uttar Pradesh Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Sourav Roy  
Mr. Asif Ahmed

Counsel for the Respondent(s) : Mr. C.K. Rai  
Mr. Umesh Prasad for R-1  
  
Mr. Rajiv Srivastava for R-2

**ORDER**

**IA NO. 505 OF 2018**

**(Application for condonation of delay in filing)**

We have heard the learned counsel, Mr. Sourav Roy, appearing for the Appellant, the learned counsel, Mr. C.K. Rai, appearing for the first Respondent and the learned counsel, Mr. Rajiv Srivastava, appearing for the second Respondent.

The learned counsel appearing for the Appellant submitted that, there is a delay of 108 days in filing the Appeal which has been explained satisfactorily and sufficient cause has been shown in the application. The same may kindly be accepted and delay may kindly be condoned.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the Appellant, what has emerged is that the Appellant has explained the reasons for the delay in filing the appeal satisfactorily and sufficient cause has been shown in the application. The same is accepted and the delay in filing the appeal is condoned. IA No. 505 of 2018 for the delay in filing the appeal is allowed.

**DFR NO. 1460 OF 2018**

The learned counsel appearing for the Appellant submitted that, in view of the Order dated 26.04.2018, the application, being IA No. 507 of 2018, was allowed for waiver of court fee with respect to Respondent Nos. 4 to 17. As they are the formal parties to the proceedings, issuing notice to the unserved Respondents i.e. Respondent Nos. 6, 15, 16 & 17, may kindly be dispensed with.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In view of the submission made by the learned counsel appearing for the Appellant, issuing notice to the unserved Respondents i.e. Respondent Nos. 6, 15, 16 & 17, is dispensed with

Registry is directed to number the appeal and list the matter for admission on **25.05.2018**, as requested.

**(S.D. Dubey)**  
**Technical Member**

*js/vt*

**(Justice N. K. Patil)**  
**Judicial Member**